

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4097-4098/2019

(Arising out of impugned final judgment and order dated 23-10-2018 in DBWR No. 75/2018 15-12-2017 in DBHCP No. 149/2017 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

MR. X

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ORS.

Respondent(s)

IA No. 46177/2019 - APPLICATION FOR FILING THE PETITION WITHOUT DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT)

Date : 29-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Sanbha Giri Rumnong, Adv.  
Dr. Joseph Aristotle S., AOR

For Respondent(s) Dr. Manish Singhvi, Sr. Adv.  
Mr. Milind Kumar, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated on behalf of respondent-State to adjourn the matters to enable the State to file additional documents, matters are adjourned. As prayed, list after four weeks.

(NEELAM GULATI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
COURT MASTER (NSH)